

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 40/MP/2019 along with IA No.22/2021

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : Talchar-II Transmission Company Limited (TTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 20 Ors.

Petition No. 41/MP/2019 along with IA No. 23/2021

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) and other applicable provisions of the Electricity Act, 2003 and in terms of Appellate Tribunal's order dated 1.2.2019 read with order dated 7.2.2019 in Appeal Nos. 200 of 2015 and 201 of 2015.

Petitioner : North Karanpura Transmission Company Limited (NKTCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 44 Ors.

Date of Hearing : 14.12.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Sajan Poovayya, Sr. Advocate, TTCL and NKTCL
Shri Buddy A. Ranganadhan, Advocate, TTCL and NKTCL
Shri Hasan Murtaza, Advocate, TTCL and NKTCL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar Mathur, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
S. Vallinayagam, Advocate, TANGEDCO
Shri Anand Ganesan, Advocate, GUVNL
Shri Samir Malik, Advocate, MSEDCL
Shri Rahul Sinha, Advocate, MSEDCL
Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Ms. Padmalatha, PCKL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Cases were called out for virtual hearing.

2. During the course of hearing, learned senior counsel for the Petitioners and the learned counsel for the Respondents, TANGEDCO and GUVNL advanced detailed submissions in the matters.
3. The learned counsel for the Respondent, CTUIL submitted that the affidavit dated 17.8.2020 filed by CTUIL was in compliance to the specific direction of the Commission as to whether the transmission projects involved in the present cases are required or not in the current circumstances and accordingly, it only captures what transpired during the meeting held on 29.7.2020 among CTUIL, CEA and other stakeholders in this regard.
4. The representative of Respondent, MPPMCL submitted that the Respondent is adopting the reply filed by the Respondent, MSEDCL on 8.11.2021 in Petition No. 41/MP/2019.
5. The learned counsel for the Respondent, MSEDCL sought liberty to file the short note of submissions in the matter.
6. Based on the request of the learned counsel for the parties, the Commission permitted the Petitioners and Respondents to file their note of submissions/ list of dates/ extract of the judgments relied upon, etc. within a week with copies to the other side.
7. The Commission further directed the Petitioners to extend the validity of Bank Guarantees furnished under the Transmission Service Agreements till 30.6.2022 and to file confirmation in this regard by first week of January 2022 with copy to the Respondents.
8. Subject to the above, the Commission reserved the order in the matters.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)